

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. - I

Service Tax Appeal No. 28186 of 2013

(Arising out of **Order-in-Appeal** No.47/2013(G)ST dated 31.07.2013 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Guntur)

Damacherla Sakkubayamma

Turpunaidupalem,
Tangutur Mandal,
Prakasam District,
Andhra Pradesh – 523 274.

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APPELLANT

VERSUS

**Commissioner of Central Excise
And Service Tax
Guntur**

P.B.No. 331,
C.R.Building,
Kannavari Thota,
Guntur,
Andhra Pradesh – 522 004.

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RESPONDENT

APPEARANCE:

None for the Appellant.

Shri K. Sreenivasa Reddy, Authorized Representative for the Respondent.

**CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30560/2025

Date of Hearing: 02.12.2025

Date of Decision: 02.12.2025

[ORDER PER: ANGAD PRASAD]

Nobody appeared on behalf of the appellant. Perused the records. It is apparent from the records that appellant had not appeared on 17.06.2025. No any request for adjournment. Therefore, appellant is not taking interest to pursue their appeal. Therefore, appeal is liable to be dismissed for non-prosecution.

2. Appeal dismissed for non-prosecution.

(Dictated and pronounced in open court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**